

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1298
ANSWERED ON:08.08.2011
AFFECT OF MINING ON WILD ANIMALS
Biju Shri P. K.;Jawale Shri Haribhau Madhav

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of provisions made to offset the affects of mining works on wild lives and forests;
- (b) the details of violation of these provisions during the last three years and the current year, State-wise; and
- (c) the action taken/to be taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) The Wild Life (Protection) Act, 1972 prohibits mining inside Protected Areas including National Parks and Wildlife Sanctuaries. The Supreme Court vide order dated 4th August 2006 in Writ Petition (Civil) No. 202 of 1995 has also prohibited mining activity within 1 km from the boundaries of National Parks and Sanctuaries. All mining proposals involving forest land require clearance under the Forest (Conservation) Act, 1980. Besides, mining proposals involving more than 5 ha land need to obtain environmental clearance in accordance with the provisions of the Environment (Protection) Act, 1986 and the Environment Impact Assessment Notification, 2006 issued thereunder.

(b) & (c) Implementation of the provisions of the Wildlife (Protection) Act, 1972, Forest (Conservation) Act, 1980 and the Environment (Protection) Act, 1986 as well as the orders of the Supreme Court are obligatory on the part of all State/Union Territory Governments. Details of violation of the provisions of these Acts, if any, are not generally compiled in the Ministry.